

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 236 of 2012 & IA-381 of 2012

Dated : 18th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Raj West Power Ltd. Appellant(s)

Versus

**Rajasthan Electricity Regulatory
Commission & Ors. Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo**

**Counsel for the Respondent(s) : Mr. R.K. Mehta with
Mr. Antaryami Upadhyay for R-1
Mr. P.N. Bhandari for R-2, 3 & 4**

ORDER

We have heard the Learned Counsel for the parties. The Learned Counsel for the Appellant wants to file affidavit with regard to break up of variable charges. Accordingly, he is permitted to file the break up of variable charges on or before 25.09.2013 after serving copy on the other side.

Judgment is reserved.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

mk/vt